COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 294 OF 2016 & IA No. 460 OF 2017

Dated: 27th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Sakthi Sugars Ltd. & Anr. ... Appellant(s)

Vs.

Tamil Nadu Electricity Board / TANGEDCO & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Saloni

Counsel for the Respondent(s) : Mr. Vallinayagam for R.1

Mr. Sethu Ramalingam for R.2

ORDER

(IA No. 460 of 2017 - Delay in filing reply)

Delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL No. 294 of 2016

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 11.08.2017 after serving copy on the other side.

List the matter on <u>29.08.2017.</u>

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson